

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins) No. 293 of 2020

In the matter of:

National Spot Exchange Ltd.

....Appellant

Vs.

Namdhari Food International Pvt. Ltd.

Through its Liquidator & Anr.

....Respondents

Present

For Appellant: Mr. Arun Kathpalia, Sr. Advocate with Mr. Sandeep Bisht, Mr. Anuj Tiwari and Mr. Vishwanathan Iyer Advocates.

For Respondents: Mr. Abhishek Anand and Mr. Mohak Sharma, Advocates for R-1.

Mr. Aaditya Pande, Mr. Rahul Chitnis and Ms. Aniruddha Joshi, Advocates for R-2.

With

Company Appeal (AT) (Ins) No. 301 of 2020

In the matter of:

Deputy Collector and Competent Authority (NSEL)

....Appellant

Vs.

Namdhari Food International Pvt. Ltd. & Ors.

...Respondents

Present

For Appellant: Mr. Aaditya Pande & Mr. Rahul Chitnis, Advocates.

For Respondents: Mr. PBA Srinivasan, Mr. Avinash Mohapatra & Mr. Anuj Tiwari, Advocates.

Mr. Abhishek Anand, Advocate for R-1.

ORDER

(Virtual Mode)

11.09.2020: Learned Counsel for the Appellant in Company Appeal (AT) (Insolvency) No. 301 of 2020, submits that Company Appeal (AT) (Insolvency) Nos. 574 of 2020, 611 of 2020, 575 of 2020 and 764 of 2020, in these Appeals the common issue is involved, therefore he intends to file an Application for

clubbing all these Appeals, in such circumstances we think it proper to adjourn the Appeals.

Let the Appeal be fixed on **21st September, 2020.**

Interim Order be continued till next date of hearing.

[Justice Jarat Kumar Jain]
Member (Judicial)

[Shreesha Merla]
Member (Technical)

ha/md